

- (ii) The project shall export 50% of its total turnover each year for a period of 10 years from commencement of commercial production of which 40% will be from the companies own manufactured products and 10% from the Select List of products manufactured by others as specified by the Directorate General of Foreign Trade (DGFT).
- (iii) The foreign exchange inflow shall not be less than 5 times the foreign exchange outflow of the project during the above mentioned 10 years period.
- (iv) Foreign brand names shall not be allowed to be used on domestic sales.

For implementing the above approval, a new company called M/s. Pepsi Foods Limited was incorporated under the Company's Act. In July 1993, in terms of post 1991 liberalisation of Industrial Policy and approval granted to the other foreign company in the soft drink sector, the terms and conditions of the approval given to M/s. Pepsi Foods Ltd. were revised as follows:

- (i) Conditions relating to turnover from soft drink concentrate and that relating to export of 50% of the total turnover were deleted.
- (ii) Condition relating to foreign exchange inflow/outflow ratio of 5:1 was revised to 3:1.

(c) M/s. Pepsi Foods Limited has not adhered to all the conditions of Foreign Collaboration approval.

(d) For the violation under Foreign Trade (Dev. & Regulations) Act, 1992, a penalty of Rs. 3.00 crores was imposed on M/s. Pepsi Foods Limited by Director General, Foreign Trade.

Unauthorised sale of Tickets in Railway Stations

1342. SHRI RAVI PRAKASH VERMA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of incidents relating to sale of tickets by unauthorised persons recorded within the railway premises during the last year; and

(b) the remedial steps taken by the Government to prevent such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY

OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) During the year 1998, incidents of sale of tickets by unauthorised persons have come to notice in which 3293 touts and other anti-social elements have been detected and prosecuted.

(b) To check the ticket reservations by touts and other anti-social elements, various teams consisting of staff from anti-fraud squads, Vigilance and Railway Protection Force have been constituted in the Zonal Railways to conduct regular and surprise checks in association with various agencies like Central Bureau of Investigation and local police personnel.

Funding of Railway Projects

1343. SHRI T.R. BAALU: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Union Government have any plan to involve the respective State Governments in the funding of various Railway projects undertaken in the States;

(b) if so, whether priority would be given to those projects which has the funding by State Governments; and

(c) whether those State Governments would be given due share in the profits and employment opportunities?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) Yes, Sir.

(b) Projects have been prioritised for the purpose of funding on the basis of their operational needs, physical progress, national and strategic importance and on their social desirability. Participation of the State Government per se does not determine the priority of a project but is linked to the speed of execution of projects. However, since State Government make funds available for specific project, execution of such projects is influenced by the participation of the State Government. It also becomes easier to coordinate activities of various State Government agencies.

(c) The profits, if generated, are shared as per the specific agreements with the State Government. Employment opportunities are provided in conformity with